

Central Administrative Tribunal  
Principal Bench, New Delhi.

D.A.1513/89

New Delhi, This the 12th Day of April 1994

Hon'ble Shri N. Dharamadan, Member (J)

Hon'ble Shri P.T. Thiruvenkadam, Member (A)

Shri Raghbir Singh S.I. D-2429 (Retired)  
S/o Shri Jodha Singh  
R/o Village Mandauri P.O. Mandaura,  
District Sonepat, (Haryana)

.....Applicant

By Advocate Shri A. S. Grewal

Versus

1. Lt Governor of Delhi  
through its Chief Secretary  
Delhi Administration, Delhi.
2. Commissioner of Police, Delhi  
Delhi Police Headquarters,  
M.S.O. Building  
I.P. Estate, New Delhi.
3. Additional Commissioner of Police (Operation)  
Delhi Police Headquarters  
M.S.O. Building, I.P. Estate,  
New Delhi.
4. Deputy Commissioner of Police (Vigilance)  
Delhi Police Headquarters  
M.S.O. Building, I.P. Estate  
New Delhi.

...Respondents

By Advocate Shri O.N. Trisal

O R D E R (ORAL)

Hon'ble Shri N. Dharamadan, Member (J)

1. The applicant, while working as S.I. of Police, was compulsorily retired from service vide the impugned order (Annexure A) in the exercise of powers conferred by clause J(ii) of Rule 56 of the Fundamental Rules or 8 of the Central Civil Services (Pension) Rules 1972. The said order has been challenged on the main ground that the order has been passed on extraneous consideration by an incompetent

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authority in a mechanical way without application of mind. We have perused this order. It has been ordered by a competent authority in exercise of statutory power in a bonafide manner. The Review Report in respect of the applicant was produced along with the reply as Annexure B. We also examined the same. There were as many as nine punishments leading to adverse entries in the ACR during his total tenure <sup>of 4</sup> thirty eight years. Hence having regard to the facts and circumstances after taking into account the recommendations of the competent authority the impugned order was passed. It is legal and valid and not liable to be quashed. We find no merits in this case and we dismiss this OA. No order as to costs.

P.T.T.

(P.T.THIRUVENGADAM)  
Member (A)

LCP

N. Dharamadhan  
12.4.94

(N. DHARAMADAN)  
Member (J)